

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
LUCKNOW BENCH, LUCKNOW.

.....

Original Application No. 448 of 2001.

this the 24th day of April 2001.

HON'BLE MR. SKI NAQVI, MEMBER (J)  
HON'BLE MR. S. BISWAS, MEMBER (A)

Haridesh Kumar Misra, S/o Sri Chhote Lal Misra, Extra  
Departmental Packer Jalaun, District Jalaun.

Applicant.

By Advocate : Sri M.C. Dwivedi.

Versus.

Union of India through Director General Posts & Telegraph  
Government of India, New Delhi.

2. Postmaster General, U.P., Lucknow.
3. Senior Supdt. of Post & Telegraph, Jhansi.
4. Inspector of Post & Telegraphs, Jalaun.

Respondents.

By Advocate : Sri G.R. Gupta.

O R D E R (ORAL)

SKI NAQVI, MEMBER (J)

The applicant has come-up seeking relief to the effect that the respondents be directed to absorb/promote the applicant in regular cadre of Postman from the date <sup>have</sup> junior<sup>to him, has</sup> been promoted from Extra Departmental cadre to regular cadre of Postman. <sup>su</sup> that

2. The applicant has a case/for having worked for sufficient period of time right from the year 1969, he has acquired permanent status, which has been acknowledged by the authorities in the department vide notification dated 5.2.2000, a copy of which has been annexed as Annexure-5 to the O.A. <sup>but</sup> <sup>and service status</sup> When the benefit of his seniority/was not given to him, He preferred a representation to the departmental authorities, but without any <sup>success</sup> substance and, therefore, he has come-up seeking relief for the same.

*[Signature]*

3. Sri G.R. Gupta, learned standing counsel mentions  
that the applicant will be considered on his turn and his  
eligibility.

4. Keeping in view the facts and circumstances of the  
matter we find it a fit case to direct the competent  
authority in the respondents establishment to decide the  
pending representation of the applicant dated 2.9.2000, a  
copy of which has been annexed as Annexure-7 to the O.A.,  
within a period of three months from the date of communication  
of this order. In case the grievance of the applicant is  
not redressed, a detailed speaking order be passed with  
copy to the applicant. The O.A. is decided at admission  
stage itself with no order as to costs.

S. A.

MEMBER (A)

GIRISH/-

S. M.

MEMBER (J)